

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)  
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.07.2024 AT 01:00 P.M.**

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties
CP(IB)/58/9/AMR/2021	Admitted	9 of IBC	Srivasa Rao Vs EAST Godavari Breweries Pvt Ltd
	IA(IBC)/236/2024	U/s. 60 (5) of IBC, r/v Rule 11 of NCLT Rules, 2016	Mr. Immaneni Eswara Rao, RP of M/s. East Godavari Breweries Pvt Ltd

**ORDER**

**IA (IBC)/236/2024:**

**Present:** Ms. Devangi, Proxy PCS for the Applicant

This application has been filed by the RP seeking to exclude the period of 93 days from the CIRP period i.e. from 09.04.2024 to 11.07.2024.

Heard. The CIRP period is extended by 30 days and the Applicant/RP is directed to file status report relating to the development of the CIRP process within two weeks from today. **Accordingly, IA (IBC)/236/2024 is allowed and disposed of.**



**SANJAY PURI  
MEMBER (TECHNICAL)**



**RAJEEV BHARDWAJ  
MEMBER (JUDICIAL)**